

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT

THE HONOURABLE MR.JUSTICE ZIYAD RAHMAN A.A.

Thursday, the 10th day of November 2022 / 19th Karthika, 1944
CRL.MC NO. 7546 OF 2022

CRIME NO.851/2011 OF Kasaragod Police Station, Kasargod

LP 6/2019 OF SUB COURT / COMMERCIAL COURT, KASARAGOD

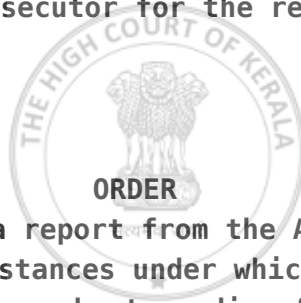
PETITIONER/ACCUSED NO.2:

1. MUHAMMED JASHID.P.A AGED 29 YEARS S/O. P.K.ABDUL LATHEEF,
MASTHER MANZIL, PALLIKKAL, 30TH MILE,
THALANKARA, KASARAGOD,
KERALA , PIN - 671122

RESPONDENT/COMPLAINANT:

1. STATE OF KERALA REPRESENTED BY PUBLIC PROSECUTOR,HIGH COURT OF
KERALA, PIN - 682031

This Criminal misc. case coming on for orders on this day upon perusing the petition and this court's order dated 27/10/2022 in CrI.M.C.7546/2022 and upon hering the arguments of M/s. RAHUL SASI, NEETHU PREM, MANU K. MURALI and ANAND MAHADEVAN, Advocates for the petitioner and the Public Prosecutor for the respondent, the court passed the following:



The Registry shall call for a report from the Assistant Sessions Court, Kasaragod as to the circumstances under which the bail application submitted by the petitioner was kept pending for a period of two days despite the order passed by this court to the effect that the said application shall be disposed of on the date of surrender itself.

Post on 25/11/2022.

Sd/- ZIYAD RAHMAN A.A. JUDGE